



भारतीय प्रतिभूति
और विनियम बोर्ड
Securities and Exchange
Board of India

RO_LO/11/18/12(1)2026-NRO-RRD I/18842/2026

RECOVERY DIVISION
NORTHERN REGIONAL OFFICE
Tel: 011-69012998/22, recoverynro@sebi.gov.in

Recovery Certificate No. 1851 of 2018

Release of attachment on immovable properties attached vide Prohibitory Order No. 1287 of 2026 dated June 12, 2026

- Whereas a Recovery Certificate No. **1851 of 2018** dated **December 18, 2018 (revised February 12, 2020)** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 98,26,50,507.60 (Rupees Ninety-Eight Crore Twenty-Six Lakh Fifty Thousand Five Hundred Seven and Sixty Paise Only)** along with further interest, all costs, charges and expenses, etc. against **M/s. Kassa Finvest Private Limited (AAACK1206B)** and its Directors namely **Mr. Ashok Kumar (AAFPK7362N)**, **Mr. Umashankar Sharan Shrivastav (AGKPS7923C)**, **Late Mrs. Anjana Kumar (AHOPK6281C)** now represented by **Siddharth Shankar, Legal Representative, Mr. Siddharth Shankar (AAMPS8754R)**, **Ms. Nitika Shankar (AADPB9990K)**, **M/s. Kassa Holdings & Consultant Private Limited (AAACK1208R)**, **M/s. Kassa Financial Advisors Private Limited (AAACR1298Q)**, **M/s. Mystic Cures Pvt. Ltd. (AACCM9841L)**, **M/s. Guru Trading (AADPB9990K)**, **M/s. GVC Capital (AADPB9990K)**, **M/s. AARB Capital (AADPB9990K)**, **M/s. G&G Impex (AADPB9990K)**, **M/s. Durgamaya Advisors Pvt. Ltd (Not Available)** and **M/s. Primavalue Capital Advisors Pvt. Ltd. (AAFCP8202R) [Defaulters]**.
- And whereas vide Prohibitory Order No. **1287 of 2026** dated **June 12, 2026**, the Recovery Officer has attached the below mentioned immovable properties of the Defaulter, **Mr. Siddharth Shankar (AAMPS8754R)**, prohibiting him from transferring or charging the properties in any way and prohibiting all persons from taking any benefit under such transfer or charge.

S. No.	Description of the property	Area
1.	P.No. B-35 S/F, Rama Park Block-B, Uttam Nagar, New Delhi-110059	100.33 sqm
2.	House No. 248/2 Ward, No. 6, Mehrouli	-
3.	House No C-137,138 Pvt Unit No-4, Second Floor Back Side, Sainik Nagar, Uttam Nagar, New Delhi-110059	62.71 sqm

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”



Continuation Sheet

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3. And whereas vide representations dated August 11, 2026 it has been brought to the notice of Recovery Officer that the owner of the aforementioned properties attached is/ was not **Mr. Siddharth Shankar (AAMPS8754R) [Defaulter]** but other individuals of the same name. Upon verification of the supporting documents submitted, it is observed by the Recovery Officer that the attached properties do not pertain to defaulter, **Mr. Siddharth Shankar (AAMPS8754R)**.
4. In view of the above, the Prohibitory Order No. 1287 of 2026 dated June 12, 2026 stands rescinded and the properties mentioned at para 2 above are released from attachment in the instant recovery proceedings.
5. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 r/w Rule 11 of Second Schedule to the Income-tax Act 1961.

Given under my hand and seal at New Delhi this 14th day of August, 2026.

SEAL



Copy to:

1. **Inspector General of Registration**
Department of Revenue, Govt. of NCT of Delhi,
5 Sham Nath Marg,
Delhi - 110054
2. **Office of the Sub Registrar Office II B,**
Opposite District Centre, Janakpuri,
New Delhi - 110058
3. **E-Sub Registrar Office V,**
Mehrauli Tehsil Building , Mehrauli
New Delhi – 110030

— Signed

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi